

(12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH
AT HYDERABAD.

OA.No.156/96.

Date of order:11.3.96.

Between:-

U.R.S.V.Subba Rao ... Applicant.

And

1. The Comptroller and Auditor General of India,
10, Bahadurshah Zafar Marg,
New Delhi-110 002.
2. Governmen t of India, repby the Secretary,
Ministry of Personnel,Pensions and Public
Grievances, Governmen t of India,
3. ~~GOVERNMENT OF INDIA~~
Principal Accountant General (Audit-I),
Andhra Pradesh,Hyderabad.

... Respondents.

Counsel forthe Applicant: Mr.I.Dakshina Murthy

~~Mr.Parmeshwara Rao,~~

Counsel for the Respondents:Mr.G.Parmeshwara Rao,
CGSC.

CORAM:

HON'BLE MR.JUSTICE M.G.CHOUDHARY,VICE CHAIRMAN

HON'BLE SHRI H.RAJENDRA PRASAD, MEMBER (A)

13

O.A.No.156/96.

Judgement


Dt: 11.3.96

(AS PER HON'BLE SHRI JUSTICE M.G.CHAUDHARI, VICE CHAIRMAN)

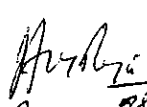
Shri I.Dakshina Murthy, learned counsel for the applicant has filed a note stating that he has been informed that the sole applicant has expired on 14.2.96 and prays for withdrawal of the application. The note is taken on record. There was no interim order.

2. In view of the application filed by the learned counsel for the applicant, he is allowed to withdraw the application as it is ~~also~~ abated owing to the death of the sole applicant. Mr. Dakshina Murthy states that he has already informed the standing counsel for the respondents Mr. G.Parameswara Rao. The OA stands disposed of accordingly. No costs.


(H. RAJENDRA PRASAD)
MEMBER (ADMN.)


(M.G. CHAUDHARI)
VICE CHAIRMAN

Dated: 11th March, 1996
Open court dictation.


Dy. Registrar

vsn

(14)

Copy to:-

1. The Comptroller and Auditor General of India, 10, Bhadurshah Zafar Marg, New Delhi-110 002.
2. Government of India, rep.by the Secretary, Ministry of Personnel, Pensions and Public Grievances, Government of India.
3. Principal Accountant General(Audit-I), Andhra Pradesh, Hyderabad.
4. One copy to Mr.I.Dakshina Murthy,Advocate, CAT.Hyderabad.
5. One copy to Mr.G.Parmeshwara Rao,CGSC.CAT.Hyd.
6. One copy to Library,CAT.Hyd.
7. One spare copy.

kku.

Of. No. 156/96

P. K. Choudhary I COURT

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

P. K. Choudhary

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND
H. Rajender Prasad

THE HON'BLE MR. R. KANGARAJAN M.A.

Dated: 11-8-1996

ORDER/JUDGMENT

M.A./R.A./C.A. NO.

In

O.A. No.

156/96

T.A. No.

(W.P. No. _____)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

20 Dec 97

